

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:2184

ANSWERED ON:11.03.2013

CLEARANCES TO PROJECTS

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**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has imposed moratorium on grant of more environmental clearances for projects situated in polluted industrial clusters in the country;
- (b) if so, the details thereof;
- (c) whether the Government has taken any steps to restore the environmental quality in the polluted clusters;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) Based on the identification of industrial clusters/areas by the Central Pollution Control Board (CPCB) as critically polluted, Ministry of Environment & Forests vide Office Memorandum dated 13.1.2010 had imposed a temporary restriction on consideration of developmental projects for environmental clearance in 43 critically polluted areas (CPAs) in the country.

(c) to (e) Comprehensive remedial action plans for the identified critically polluted industrial clusters are prepared by concerned State Pollution Control Boards (SPCBs). An effective implementation of these remedial action plans is likely to help in the abatement of pollution and thereby, restore the environmental quality of industrial clusters.

Moratorium has been lifted in respect of 26 CPAs based on action plans submitted by the concerned SPCBs.